

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

25.

IA 3134(MB)2024 IN
C.P. (IB)/817(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs
Sunita Jayprakash Chitkote

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Vedanshi Shah, Ld. Counsel for the applicant present. Adv. Vatsal Goslia, Ld. Counsel for the Personal Guarantor present.
2. RP has filed their report in the matter. Counsel for the Personal Guarantor submits that he has received report filed by the RP. The Personal Guarantor is directed to file reply within a period of two weeks.
3. List this matter for hearing on **18.09.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)